

[Secretary]

Persons Compensation and Rehabilitation Rules, 1955, namely:—

(i) for the existing proviso substitute—

‘Provided that—

(a) he has not accepted such allotment of the agricultural land or such allotment has been cancelled;

(b) he does not hold a verified claim in respect of any other kind of property, that is to say, for any urban property or for any substantial rural building.’ and

(ii) after the first proviso, add—

‘Provided further that where any such person is given a rehabilitation grant under rule 97A, he shall not be given a rehabilitation grant under this rule.’

(14) That the following new rule be added after rule 97 of the Displaced Persons Compensation and Rehabilitation Rules, 1955, namely:—

‘97A. Rehabilitation grants to persons allotted agricultural land upto two standard acres in Punjab and Patiala and East Punjab States Union.—Any person who has been allotted two standard acres or less of agricultural land in the State of Punjab or Patiala and East Punjab States Union under any notification specified in section 10 of the Act may be given a rehabilitation grant at the rate of Rs. 450 per standard acre of the area allotted to him:

Provided that—

(a) he has not accepted such allotment of the agricultural land or such allotment has been cancelled;

(b) he does not hold a verified claim in respect of any other kind of property, that is to say, for any urban property or for any substantial rural building.’”

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT

The Minister of Commerce and Industry and Iron and Steel (Shri T. T. Krishnamachari): I beg to lay on the Table a copy each of the following Notifications in pursuance of an assurance given during the discussion on the Industries (Development and Regulation) Amendment Bill, 1953:

(1) Ministry of Commerce and Industry Notification No. S.R.O. 1772/IDRA/15/1, dated the 13th August, 1955. [Placed in Library. See No. S—335/55.]

(2) Ministry of Commerce and Industry Notification No. S.R.O. 1808/IDRA/15/2, dated the 20th August, 1955. [Placed in Library. See No. S—336/55.]

FRUIT PRODUCTS ORDER

The Deputy Minister of Food and Agriculture (Shri M. V. Krishnappa): On behalf of Dr. P. S. Deshmukh, I beg to lay on the Table a copy of the Fruit Products Order, 1955, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. S—337/55.]

BUSINESS OF THE HOUSE

Mr. Speaker: The other day an hon. Member of the House, presumably Mr. Kamath, enquired as to whether the House would definitely adjourn after the 30th and I said I could not say it for certain. Looking to the volume of business and the urgency, the House will have to sit for only just one day more, that is, on Saturday, the 1st October. I take it to be the last day now.

Shri K. K. Basu (Diamond Harbour): Will there be no Question Hour on that day?

M. Speaker: There will be no Question Hour that day. It is an